

CBI Case No. 208/2019

CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)

04.08.2020.

**Present:- Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for A-1 to A-3.
Proceedings against accused A-4 Ram Nath have already
been abated due to his death.**

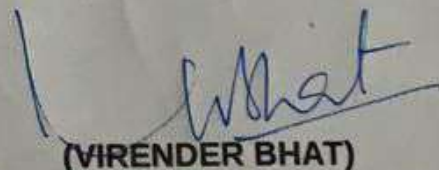
Hearing was conducted today at 10:15 AM through video conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Written submissions have already been filed by the Ld. PP.

Sh. Abhishek Prasad, Advocate has also filed written submissions on behalf of accused Vinod Kumar. However, he seeks two days more time for filing written submissions on behalf of the other two accused. Accordingly, he is directed to file written submissions on behalf of other two accused on or before 06.08.2020.

List for further oral arguments, if any, on 07.08.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/04.08.2020**

CBI Case No. 34/2019
CBI Vs. Jayalakshmi Jaitly @ Jaya Jaitly

04.08.2020.

Present:- Ld. PP for CBI.
Sh. Vishal Gohri, Ld. Counsel for convict Jaya Jaitly.
Sh. Vikram Panwar, Ld. Counsel for convict Maj. Gen. S.P. Murgai.

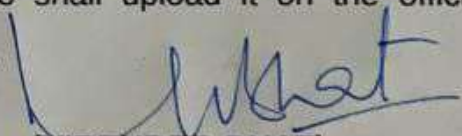
Hearing was conducted today at 10:30 AM through video conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Bail Bonds have already been filed on behalf of convict Jaya Jaitly and Maj. Gen. S.P. Murgai in pursuance to the order dated 30.07.2020 & 31.07.2020 passed by the Hon'ble High Court in their criminal appeals which they had filed against the judgment dated 21.07.2020 and order on sentence dated 30.07.2020 of this court.

The copy of the orders dated 30.07.2020 and 31.07.2020 of the Hon'ble High Court, vide which these two convicts have been granted bail, have not been received in this court as yet. Be kept in awaiting for the same. Meanwhile, the concerned Head of Branch CBI is directed to get the particulars of the sureties of both these convicts verified. He shall also get verified the particulars of the FDRs/other documents submitted by the sureties of these two convicts. Report in this regard be submitted on or before 06.08.2020.

List for further orders on 07.08.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)

SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/04.08.2020